

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 206 of 2014 and IA-439 of 2015

Dated : 19th January, 2016

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

West Bengal State Electricity Distribution Co. Ltd. Appellant(s)
Versus
West Bengal Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant (s) : Mr. Anand Kr. Shrivastava
Mr. Saraswata Mahapatra

Counsel for the Respondent (s) : Mr. C.K. Rai
Mr. Paramhans for R-1

Mr. Subhas Ch. Bandyopadhyay
for R-2 / ABECA

ORDER

The Intervenor, who has already been allowed to be impleaded in the matter, submits that without feeling any need to file counter affidavit, he has filed written submissions in support of his claim. As the pleadings are complete, post this appeal for hearing the arguments on **23rd February, 2016**.

The date already fixed in this Appeal for 20.1.2016 is hereby cancelled.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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